



CHRIST
(DEEMED TO BE UNIVERSITY)
BANGALORE | DELHI NCR | PUNE

School of Law, CHRIST (Deemed to be University)
**INTERNATIONAL RELATIONS AND FOREIGN
POLICY COMMITTEE**

in collaboration with

THE INDIAN SOCIETY OF INTERNATIONAL LAW (ISIL)

organising

1st International Symposium on Changing Global Order in South Asia: Balancing Sovereignty, Security, and Human Rights

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15TH - 16TH
JANUARY 2026

CHRIST (Deemed to be University)
CENTRAL CAMPUS, Bangalore

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Management

Fr. Thomas T.V., Director
Dr. Jayadevan S. Nair, Dean
Dr. Sapna S., Associate Dean & HOD
Dr. Shibu P., Associate HOD

Faculty Coordinators

Dr. Vidya Ann Jacob
Ms. Shainy Pancrasius

Student Convenors

Rituraj Mal Deka
Sarah Rose P



ABOUT CHRIST (DEEMED TO BE UNIVERSITY)

CHRIST (Deemed to be University) was founded based on the educational vision of St. Kuriakose Elias Chavara, a 19th-century South Indian educationalist and social reformer. It is administered by the Carmelites of Mary Immaculate (CMI), the first Catholic indigenous congregation established in 1831. The multi-disciplinary University offers Bachelor's, Master's, and Doctoral programmes across humanities, social sciences, sciences, commerce, management, engineering, architecture, education, and law to over 30,000 students. The University operates from four campuses in Bangalore (Karnataka), Lavasa (Pune, Maharashtra), and Ghaziabad (Delhi NCR). In addition, the University has established Centres for Innovation & Entrepreneurship, External Relations, Service Learning, and other support initiatives.

ABOUT SCHOOL OF LAW

School of Law, CHRIST (Deemed to be University), Bangalore, is a part of CHRIST (Deemed to be University), Bangalore, which was founded and is administered by Carmelites of Mary Immaculate. The parent university, a premier educational institution, is an academic fraternity of individuals dedicated to the motto of excellence and service and already has a proven history of success in the field of education. School of Law aims to create and proactively generate an in-depth legal knowledge in the student community.

The programmes offered at the School of Law incorporate a number of special opportunities such as internships, clinical programme, supervisory research and writing. In order to promote interaction between students and legal professionals, seminars, guest lectures and workshops are conducted on various subjects of law at regular intervals. In addition to the mandatory courses spanning across a ten semester programme, the School of Law has also introduced numerous other value-added courses and programmes for the benefit of students.

The background of the top section features a blue-tinted photograph of a diverse group of students, some sitting and some standing, smiling. Overlaid on this is the circular seal of the International Relations and Foreign Policy Committee. The seal has a gold border with the text 'INTERNATIONAL RELATIONS AND FOREIGN POLICY COMMITTEE' in blue. Inside the border is a map of the world with the Americas highlighted in gold.

ABOUT INTERNATIONAL RELATIONS AND FOREIGN POLICY COMMITTEE

The International Relations and Foreign Policy Committee (IRFPC) at the School of Law, CHRIST (Deemed to be University), is dedicated to fostering a critical understanding of global affairs, diplomacy, and the legal frameworks that govern state relations. Serving as an intellectual bridge between students and global leaders, policymakers, and practitioners, the committee provides a vibrant platform for those passionate about foreign policy, diplomacy, and international law to engage with both theoretical debates and real-world challenges.

Each year, IRFPC organizes diverse initiatives such as guest lectures with Ambassadors, consular officials, and scholars, as well as academic collaborations with foreign universities. As a proud chapter of the International Law Students Association (ILSA), it promotes research, comparative legal studies, and cross-cultural dialogue. Its flagship monthly lecture series highlights contemporary issues in international law and relations in partnership with organizations like the Commonwealth Secretariat, negotiation institutes, the US Consulate, and other international stakeholders.

Beyond events, the committee publishes its annual newsletter *Causa Et Consilium* and manages the blog *Under Article 38*, offering students opportunities to contribute articles and analyses on global legal issues. IRFPC also guides students exploring international academic and professional pathways, including LLM programs, summer schools, exchanges, and internships. By combining academic rigor with practical exposure to policymaking, the committee cultivates a holistic learning environment that prepares students to meaningfully contribute to international discourse and policy formation.



Indian Society of International Law (ISIL) is a leading national body founded in 1959 by a late V.K. Krishna Menon with the object of teaching, research and promotion of international law. The Society has gained a niche in the international community of international legal scholars in the last six decades, through the leadership and contributions of such great jurists, judges, and academicians like Judge Nagendra Singh, Justice R.S. Pathak, Prof. R.P. Anand, and Dr. P. Chandrasekhara Rao, among many others. ISIL remains a leading platform under the present leadership of Prof. (Dr.) Manoj Kumar Sinha, to promote the international legal thinking in India and beyond.

ISIL is based at the V.K. Krishna Menon Bhawan, Bhagwan Dass Road, New Delhi, in a strategic position across the Supreme Court of India and next to the Indian Law Institute. ISIL has a strong mission of undertaking advanced research, developing inter-institutional partnerships, establishing materials that can be used in advocacy and story building, and spreading the scholarship through its expansive publications, such as journals, books, and monographs. ISIL is a leading think-tank, influencing the informed discussion on the international legal question in India as well as in the worldwide legal order.



OVERVIEW

The global order is undergoing rapid transformation, shaped by geopolitical alliances, technological disruption, humanitarian crisis and the urgent demands of climate change. States are increasingly met with the difficult with the task of balancing sovereignty and national security requirements with obligations under international law, human rights framework and global cooperation.

South Asia provides a vivid picture for these challenges. The region is marked by vibrant democracies and growing economies, yet it continues to struggle with border disputes, refugee moments, environmental vulnerabilities and emerging cyber threats. These harsh realities highlight the need for a deeper dialogue on how states can protect national interests while upholding shared international responsibilities.

In this context, the School of Law, CHRIST (Deemed to be University), is hosting the International Symposium on "Changing Global Order in South Asia: Balancing Sovereignty, Security and Human Rights" from 15th to 16th January 2026. The Symposium will bring together esteemed scholars, policymakers, diplomats, legal practitioners and students to discuss and deliberate on the emerging responsibilities of states in the 21st century.

The Symposium will focus around 5 central themes: Armed Conflicts and National Security, Human Rights, Immigration, Refugees and Statelessness, Climate Obligations, Cyber Warfare and Global Trade, Opportunities and Economy. These themes reflect some of the most pressing issues which the nation states around the globe are facing, from safeguarding countries and protecting vulnerable communities, to addressing climate change, navigating digital threats and adapting to changes in the global economy. The symposium will host keynote addresses, panel discussions and paper presentations which will help in fostering meaningful dialogue, encourage interdisciplinary debate and develop practical policy recommendations.

NOTE – The presentation will be held in Hybrid mode, with both Online and Offline sessions running simultaneously.



**Dr. Jayadevan S. Nair, Dean
School of Law, CHRIST (Deemed to be
University), Bangalore**

Message from Dean

I am glad to be associated with this event from the very inception of the idea. The two-day Symposium will serve as a platform to share, hear, and connect with the most involved academicians, professionals, and thinktanks in India and abroad in the realm of international politics, institutions, and international law. The very relevance of the internationalization is at a virtual crossroads today with the pendulum swinging the way of rightist, protectionist nationalism in some of the most influential countries of the world. This is further compounded by a distrust in democratic institutions as a realizer of growth, development and as a sustainer of national pride. Today the United Nations is strenuously reasserting itself after body blows to its spirit that brought it into being in the aftermath of second world war in a world swaying to the tunes of transactional political & economic handshakes rather than bonds based on multilateral frameworks based on civilizational values of freedom, liberty, individual rights, and mutual trust. A relook and reassessment of the role of international law, institutional relevance and operational approaches are inevitable particularly when brazenly states are obliterated from the maps despite most nations condemning the war and deprivations to human life and property. In such confounding grim times, I wish the conclave all the best. May it prove to be a beacon light of hope for future deliberations and action policy in the realm of international relations and philosophies guiding the same.



**Dr. Sapna S., Associate Dean & HOD
School of Law, CHRIST (Deemed to be
University), Bangalore**

Message from HoD

It gives me great pleasure to witness the fruition of this Symposium, where central questions of our era are placed at the very forefront—human rights in a world of insecurity, regulation of cyberspace, and the climate crisis's imperative appeal.

What characterizes this event is not only diversity of themes but spirit: a realization that international law is no longer entangled in treaties and tribunals but intimately woven within our common future's political, technological, and ecological fabric. This Symposium invites us to think beyond borders, to challenge assumptions, and to dream in common terms resilient, adaptive structures of justice that are humane.

I would like to express appreciation to the organizers for having arranged a discussion that relates scholarship to current urgency. I wish this event can remain a continued catalyst to informed discussion, critical inquiry, and search for solutions that transcend disciplines and frontiers. I wish for a most successful and inspiring Symposium.

“In an interconnected world, dialogue remains our most powerful instrument of justice.”



**Dr. SHIBU P., Associate HOD &
Academic Coordinator
School of Law, CHRIST (Deemed to be
University), Bangalore**

Message from Associate HoD

This Symposium on International Law and Global Politics comes when the international community faces complex and interrelated challenges. Human rights remain under pressure in many parts of the world, cybersecurity has become central to national security and personal freedoms, and the climate crisis continues to test the capacity of global governance. These issues highlight the need for legal and political frameworks that are adaptable, inclusive, and effective.

The value of this Symposium lies in its ability to bring together diverse perspectives—students, academics, and practitioners—to engage in meaningful discussion and analysis. Such exchanges strengthen our understanding of international law and encourage practical approaches to conflict resolution, policy-making, and global cooperation.

By focusing on emerging threats and long-standing concerns, the Symposium provides a platform for participants to think critically about the direction of international governance. It reminds us that law and diplomacy are not abstract concepts, but essential tools for addressing real-world problems affecting states, communities, and individuals.

I commend the organisers for their commitment to advancing dialogue on these vital issues, and I extend my best wishes for constructive discussions and lasting insights to emerge from this gathering.

“Dialogue and cooperation are the foundations of a more secure and just world”



Dr. Vidya Ann Jacob
Associate Professor
School of Law
CHRIST (Deemed to be University)



Ms. Shainy Pancrasius
Assistant Professor
School of Law
CHRIST (Deemed to be University)

Message from Faculty Coordinators

We stand at a pivotal moment where crises transcend borders and test traditional notions of sovereignty. Human rights vulnerabilities, cyber conflicts, and the climate emergency reveal how global governance struggles to keep pace with reality. Institutions once meant to safeguard peace and cooperation are increasingly strained, leaving societies exposed to insecurity and mistrust.

Yet, such complexity demands clarity of purpose. A world grappling with digital instability, precarious rights protections, and a warming planet counts on dialogue, diplomacy, and law as enduring mechanisms for advancing fairness and justice beyond borders.

This Symposium on “Changing Global Order in South Asia: Balancing Sovereignty, Security and Human Rights” provides a vital forum for asking hard questions, exchanging perspectives, and shaping solutions. In such spaces, optimism for cooperation over conflict can endure, and law can remain a guiding light in uncertain times.

When crises converge, dialogue and law remain our strongest lines of defense.

Moments of profound transformation are rarely comfortable. Today, sovereignty, security, and human rights no longer move along parallel tracks—they collide, overlap, and sometimes undermine one another. Climate instability blurs the line between domestic and global responsibilities, cyber disruptions challenge traditional ideas of conflict, and rights protections are strained by rising mistrust in institutions.

In such a setting, the true test is not only how we respond to crises, but how we choose to reimagine the frameworks that govern our world. Law, diplomacy, and cooperation cannot be seen as relics of another era; they remain among the few tools capable of building bridges across fractured landscapes.

This Symposium provides more than a space for dialogue—it is an invitation to creativity. It asks us to think beyond inherited assumptions, to confront uncomfortable truths, and to sketch pathways toward a global order that does not merely endure turbulence, but reshapes it into opportunity.

The future will not be inherited—it must be negotiated, and it begins in conversations like these.



MAIN THEMES

Armed Conflicts and National Security

Human Rights, Immigration,
Refugees, and Statelessness

Climate Obligations

Cyber Warfare

Global Trade, Opportunities, and
Economy



SUB-THEMES

1.1.1 Armed Conflicts and National Security

Sub-Themes:

- Application of International humanitarian law in Contemporary Conflicts with its challenges in its application to hybrid warfare and non-state actors
- Balancing Counter-Terrorism and Civil Liberties with a comparative study of surveillance laws vis-à-vis human rights safeguards
- Corporate and State Responsibility in Arms Transfers: Accountability under the Arms Trade Treaty
- Civilian Protection in Cross-Border Operations in reference to Refugee rights and internally displaced persons under international law.
- Accountability Mechanisms in war crimes, and fact-finding commissions in prosecuting violations.
- Legal regulation of drones, private military contractors, and cyber warfare in armed conflicts.

2. Human Rights, Immigration, Refugees, and Statelessness

Sub-Themes:

- Refugee Protection under International Law with the Gaps in the 1951 Refugee Convention
- Statelessness in South Asia regarding Citizenship, gender-based exclusion, and birth registration challenges.
- Regional Migration Governance over SAARC and its limitations compared to global compacts on migration/refugees.
- Displacement and Humanitarian Response, with emphasis on the role of NGOs and NHRIs in securing access to education and healthcare



SUB-THEMES

3. Climate Obligations

Sub-Themes:

- State Responsibility under International Environmental Law in compliance with the International Agreements
- Comparative analysis of national approaches to renewable energy transition.
- Climate Litigation with the usage of courts as instruments of accountability for state inaction.
- Regional Cooperation with emphasis over Case studies on transboundary resource management (river basins, ecosystems).

4. Cyber Warfare

Sub-Themes:

- International Law and Cyber Operations with the applicability of Tallinn Manual principles to state-sponsored cyberattacks.
- Comparative analysis of Domestic Cybersecurity Frameworks with EU/US cybersecurity laws.
- Countermeasures to cyber warfare with emphasis on the accountability and regulation
- Information Warfare in relation to Manipulation, disinformation, and election security in cyberspace.



SUB-THEMES

5. Global Trade, Opportunities, and Economy

Sub-Themes:

- Trade as Peacebuilding with relation to the case studies of economic interdependence reducing conflicts.
- Geopolitical Alliances and Trade Realignment with reference to friendshoring, trade blocs, and shifting supply chains.
- WTO Dispute Settlement Crisis with Reform prospects and implications for global trade order.
- Trade Amid Fragmentation in relation to Tariff wars, protectionism, and resilience strategies for global supply chains.

NOTE – The authors are allowed to explore sub-themes as per the main theme of the Symposium



GENERAL GUIDELINES

Who Can Participate?

Participants from across the globe are invited, particularly scholars, policy makers, legal practitioners, diplomats, human rights activists, academics, research scholars, students, representatives of NGOs, think tanks. The organizing committee seeks diverse participation from different countries and regions to ensure a multiplicity of viewpoints in discussions.

Symposium Structure: Hybrid (Online & Offline)

The symposium will be organized in a hybrid format, allowing delegates to participate either in person at the designated venue or virtually through an online platform. All keynote speeches, plenaries, and thematic sessions will be accessible to both onsite and remote participants, promoting broad international engagement and flexibility.

Accommodation Guidance

Participants are required to manage their own accommodation arrangements. The organizing committee may provide recommendations regarding hotels and guesthouses in the vicinity of the symposium venue, but all bookings, payments, and related logistics are the sole responsibility of the participants. Early accommodation planning is recommended due to possible high demand.

Selection Criteria for Paper Presenters

Abstracts and paper proposals will be evaluated competitively. The criteria for selection include:

- Relevance to the symposium's overarching theme of balancing sovereignty, security, and human rights amid the changing global order in South Asia
- Quality, originality, and analytical clarity of the submission



GENERAL GUIDELINES

- Geographical and institutional diversity among presenters
- Potential for the paper to stimulate interdisciplinary and cross-sector dialogue
- Final selection will be made by an expert review panel, and only a limited number of abstracts will be accepted for presentation and potential publication.

Abstract Submission Guidelines

The abstract should be approximately 300–350 words and clearly state:

- Title of the paper
- Symposium theme
- Sub-theme
- Brief description of the Authors, submitted on a separate page, including:
 - Full name
 - Designation
 - Educational qualifications
 - Professional status/affiliation
 - Contact address and mobile number



SUBMISSION GUIDELINES

Kindly adhere to the following submission guidelines while preparing your manuscript:

1. **Abstract and Keywords:** Each paper must include a short abstract (300-350 words) and relevant keywords
2. **Word Limit:** 5,000 to 10,000 words
3. **Plagiarism & AI Check:** The overall similarity index (including AI-generated content) must be less than 10%, with no single source exceeding 2%. Papers exceeding this limit will not be considered.
4. **Referencing:** Referencing: Footnotes must follow APA (7th Edition) format consistently. No endnotes required.
5. **Font:** Times New Roman, Font Size: 12, Spacing: Double
6. **Spelling:** UK spelling (except in quoted text, which should retain the original)
UK spelling and hyphenation: As per the Concise Oxford Dictionary.
7. **Page Numbers:** Bottom centre, numbered sequentially (1, 2, 3, etc.)
8. **Software:** Manuscript to be prepared in Microsoft Word 2010 or above
9. **Headings Style:**

Chapter Title: ALL CAPS, Bold, Centred

Subheadings:

Level 1: *Bold, Roman, Left-aligned*

Level 2: *Bold, Italics, Left-aligned*

Level 3: *Roman, Italics, Left-aligned*

EXAMPLE-

Chapter Title: ALL CAPS, Bold, Centred

I. Background of the Study

(Level 1: Bold, Roman, Left-aligned)

i. Research Problem and Objectives

(Level 2: Bold, Italics, Left-aligned)

a. Methodology Overview

(Level 3: Roman, Italics, Left-aligned)



SUBMISSION GUIDELINES

10. We kindly request you to submit your final paper by **15th January,2026** by sending an email to the following email: **internationalsymposium@law.christuniversity.in**. Abstract submissions can also be sent to the same email.

11. Kindly email the full paper with the Turnitin and CopyLeaks plagiarism and AI reports showing **less than 10% similarity** and **less than 10% AI**

Should you have any queries, please feel free to reach out to us. We look forward to your valuable contribution and thank you once again for your participation in the Symposium.

IMPORTANT DATES

REGISTRATIONS OPEN	September 20, 2025
ABSTRACT SUBMISSION DEADLINE	November 20, 2025
LAST DATE FOR REGISTRATION AND PAYMENT	November 28, 2025
PAPER SUBMISSION (optional)	January 15, 2026



REGISTRATION FEES

Category	Single author (₹)/(\$)	Co-author (₹)/(\$)
International Faculty/Academician	65\$	120\$
Researchers/Professionals/Faculty (India)	₹2600	₹4800
International Students	35\$	60\$
Students (India)	₹1600	₹2800

For any further clarifications

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